

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.8255/2014

JAIPRAKASH ASSOCIATES LTD.

Appellant(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(With interim relief and office report)

WITH

C.A. No. 8256/2014

(With Interim Relief and Office Report)

C.A. No. 8257/2014

(With Office Report)

C.A. No. 8258/2014

(With Interim Relief)

C.A. Nos. 8259-8266/2014

(With Interim Relief)

C.A. Nos. 8267-8271/2014

(With Interim Relief)

C.A. No. 8272/2014

(With Interim Relief)

C.A. Nos. 9087-9089/2014

(With appln.(s) for exemption from filing O.T. and Office Report)

C.A. No. 9086/2014

(With appln.(s) for exemption from filing O.T. and for exemption from filing c/c of the impugned judgment)

C.A. No. 10696/2014

Date : 06/01/2015 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Appellant(s)

Mr. Pawan Upadhyay, Adv.

Mr. R.L. Batta, Adv.

For Ms. Sharmila Upadhyay, Adv.

Mr. Rohit Sthalekar,Adv.
Mr. Avi Tandon,Adv.
For Ms. Rashmi Singh,Adv.

Mr. Gaurav Jain,Adv.
Ms. Abha Jain,Adv.
Mr. Jaivir Singh,Adv.

Mr. Gaurav Agarwal,Adv.
For Mr. Abhishek Sharma,Adv.

For Respondent(s) Mr. Rakesh Uttamchandra Upadhyay,Adv.
Mr. Aman Deep Sharma,Adv.

Mr. Suraj Singh,Adv.
For Mr. Pradeep Misra,Adv.

State Mr. Tanmaya Agarwal,Adv.
For Mr. Vinay Garg,Adv.

UPON hearing the counsel the Court made the following
O R D E R

A letter has been circulated by the learned counsel for the State seeking adjournment for filing Vakalatnama and counter affidavit.

The State shall file Vakalatnama within one week from today.

The respondents shall file counter affidavit within four weeks from today.

Rejoinder affidavit, if any, may be filed within three weeks thereafter.

List the matters on 9th March, 2015.

(Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registrar